

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) As reported by Delhi Development Authority during the period of last three years i.e. from 1.1.89 to 31.12.91, the Vigilance Department of DDA received 282 complaints regarding illegal possession of DDA land covering various areas of the DDA.

(c) According to DDA immediate action was taken on all these complaints and during the period 19423 structures were removed during 1989-90, 1990-91 and 1991-92 (upto December '91).

Further as a result of action taken one official has been removed from service and the services of one temporary official have been terminated. Five officers/officials have been charge sheeted for major penalty proceedings.

[English]

#### Export of Nuclear Reactors

6502. SHRI PRATAPRAO B. BHONSLE: Will the PRIME MINISTER be pleased to state:

(a) whether Indian nuclear research reactors have been exported to some countries during 1988-89, 1989-90 and 1990-91;

(b) if so, the details thereof year-wise with names of countries;

(c) whether some background for such export exists; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) No, Sir.

(b) Does not arise.

(c) and (d). India has designed a general purpose research reactor which could be used by developing countries for isotope production and other applications of nuclear technology for peaceful purposes. This research reactor has special design features which led to the generation of high neutron flux at relatively low power and has several R & D facilities which makes it an attractive proposition for the developing countries. These reactors when supplied will be strictly under IAEA Safeguards. These are some countries who have shown interest in these research reactors.

#### Alleged corruption in DDA

6503. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the attention of Government has been drawn to the news item captioned "Big corruption in DDA alleged" appearing in the Indian Express dt. December 26, 1991 wherein it has been stated that the Slum Wing misused funds meant for poor;

(b) if so, the facts thereof the action taken thereon; and

(c) whether the Delhi Administration by now has taken any action on the audit report; if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) and (c). It is regarded that in March-April, 1991, Delhi Administration ordered a special audit in the working of the Slum Department of Delhi Development Authority. The Audit Report cited instances of financial irregularities and administrative mismanagement in the Slum wing.

The Delhi Administration has taken the following action:-

(1) Referred the case to the Central Vigilance Commissioner alongwith a copy of the Special Audit Report for first advice and further necessary action.

(2) Referred the case to Vice-Chairman, Delhi Development Authority with the request to take specific administrative action in respect of persons belonging to DDA.

#### **Handling of Imported Fertilizers at Major ports**

6504. SHRI JEEWAN SHARMA: Will the Minister of CHEMICALS & FERTILIZERS be pleased to state:

(a) the total quantity of urea and DAP imported during the last three years and current year upto January 1992, year-wise; and

(b) the payments made per tonne for handling of imported urea and DAP to contractors from different ports to destinations during last three years and current year, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (DR. CHINTA MOHAN): (a) and (b). The quantity of imported urea and DAP handled at major ports and the handling charges allowed per tonne during last three years and the year 91-92 (Upto January 92) are indicated in the statement attached.